



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Ordinance which was promulgated by the Governor on the 27th November 2021 is hereby published for general information:—

TAMIL NADU ORDINANCE No. 6 OF 2021.

An Ordinance further to amend the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987.

WHEREAS the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purpose hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:—

1. (1) This Ordinance may be called the Tamil Nadu Agricultural Produce Marketing (Regulation) Second Amendment Ordinance, 2021. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
27 of 1989.

2. In section 33 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987, in the proviso to sub-section (1), for the expression "ten years and six months", the expression "eleven years and six months" shall be substituted. Amendment of section 33.

27th November 2021.

R.N. RAVI,
Governor of Tamil Nadu.

EXPLANATORY STATEMENT.

Sub-section (1) of section 33 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 (Tamil Nadu Act 27 of 1989) empowers the Government to appoint a Special Officer to manage the affairs of a market committee pending constitution of a new market committee for a period not exceeding three years in the aggregate. By virtue of the said provision, the tenure of Special Officers who were appointed to manage the affairs of the market committees in the State were extended beyond the said three years period, by amending the proviso to sub-section (1) of section 33 of the said Act, from time to time. Lastly, their tenure were extended up to ten years and six months by Tamil Nadu Act 31 of 2021. The said period is due to expire on the 29th November 2021.

2. Out of the 26 market committees, members were nominated to 24 market committees except Tiruchirapalli and Cuddalore market committees. Of the said 24 market committees, the Chairman and Vice Chairman were elected in 23 market committees (except Theni market committee) and they assumed charge in the said 23 market committees.

3. Therefore, the tenure of Special Officers of 23 market committees (except Tiruchirapalli, Cuddalore and Theni market committees) was extended from 30.11.2020 to the date prior to the assumption of charges of the respective market committees by the members. Further, the tenure of the Special Officers of Tiruchirapalli, Cuddalore and Theni market committees was extended from 30.11.2020 to 29.11.2021.

4. In the mean time, on the 23rd July 2021, the members nominated to the said 24 market committees were withdrawn and Special Officers have been appointed for a period of one year to 23 market committees, except Tiruchirapalli, Cuddalore and Theni market committees.

5. In as much as the extended tenure of the Special Officers of the market committees of Tiruchirapalli, Cuddalore and Theni is due to expire on 29.11.2021 and as it will take some more time to nominate members to the said market committees, it is necessary to extend the tenure of the Special Officers of the said 3 market committees for a further period of one year beyond 29.11.2021 or till the reconstitution of the said market committees, whichever is earlier. The Government have, therefore, decided to amend the said Tamil Nadu Act 27 of 1989 suitably, for the above purpose.

6. The Ordinance seeks to give effect to the above decision.

(By order of the Governor)

C. GOPI RAVIKUMAR,
*Secretary to Government (Legislation),
Law Department.*